

ITEM NO.72

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 4196/2024

HETI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 21-02-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Rajender Pd. Saxena, AOR
Mr. Rajendra Prasad Saxena, Adv.
Mr. Vineet Sinha, Adv.

For Respondent(s) :

Mr. Abhinav Singh, Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Shantanu Singh, Adv.

Mr. Daya Krishan Sharma, AOR
Mr. Rohit Vats, Adv.
Mr. Gaurav, Adv.
Mr. Vishal Vats, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent no.1 has filed counter affidavit.

Respondent nos.2 to 8 are granted four weeks' time as last
opportunity for filing counter affidavit.

Contd...

Scanned/Digitized copies of High Court as well as Trial Court records have been received. Let the soft copies of the same be provided to Ld. Counsels for both the parties in light of Circular F.No.01/Judl./2025, dt 10.01.2025.

At the end of the period aforesaid, whether counter affidavit is filed or not, Registry to process the matter for listing before the Hon'ble Court as per rules.

SUJATA SINGH
Registrar

HJ